



सत्यमेव जयते

राजस्थान राजपत्र
विशेषांक

RAJASTHAN GAZETTE
Extraordinary

साअधिकार प्रकाशित

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नगरपालिकाओं संबंधी विज्ञप्तियां आदि।

Local Self Government Department
Notification

Jaipur, November 06, 2019

No.F.8(Ga) () (Rules)DLB/15/35712 .-In exercise of the powers conferred by section 337 of the Rajasthan Municipalities Act, 2009 (Act No.18 of 2009), the State Government hereby makes the following rules further to amend the Rajasthan Municipal (Administrative and Technical) Service Rules, 1963, namely:-

1. Short title and commencement.- (1) These rules may be called the Rajasthan Municipal (Administrative and Technical) Service (Amendment) Rules, 2019.

(2) They shall come into force on and from the date of their publication in the Official Gazette.

2. Substitution of rule 8.- The existing rule 8 of the Rajasthan Municipal (Administrative and Technical) Service Rules, 1963, hereinafter referred to as the said rules, shall be substituted by the following, namely:-

"8. Reservation of vacancies for the Scheduled Castes and the Scheduled Tribes.-

(1) Reservation of vacancies for the Scheduled Castes and the Scheduled Tribes shall be in accordance with the provisions of law in force at the time of recruitment i.e. by direct recruitment and by promotion.

(2) The vacancies so reserved for promotion shall be filled in by seniority-cum-merit and merit.

(3) In filling the vacancies so reserved, the eligible candidates who are members of the Scheduled Castes and the Scheduled Tribes, shall be considered for appointment in the order in which their names appear in the list prepared for direct recruitment by the Commission/Board or the Appointing Authority, as the case may be, and the Departmental Promotion Committee or the Appointing Authority, as the case may be, in the case of promotees, irrespective of their relative rank as compared with other candidates.

(4) Appointments shall be made strictly in accordance with the rosters prescribed separately for direct recruitment and promotion.

(5) In the event of non-availability of the eligible and suitable candidates amongst the Scheduled Castes or the Scheduled Tribes, as the case may be, for direct recruitment, in a particular year, the vacancies so reserved for them shall be carried forward to the subsequent three recruitment years. After the expiry of three recruitment years, such carried forward vacancies shall be filled in accordance with the normal procedure:

Provided that if recruitment is not held in any recruitment year, such recruitment year shall not be counted for the purpose of this sub-rule.

Provided further that filling up of the vacancies in accordance with the normal procedure under this sub-rule shall not affect the reservation of posts as per the post based roster and vacancies on the reserved posts available in the roster may be filled in from amongst the persons belonging to the Scheduled Castes or Scheduled Tribes, as the case may be, for which such vacancy is available in subsequent years.

(6) In the event of non-availability of the eligible and suitable candidates for promotion amongst the Scheduled Castes or the Scheduled Tribes, as the case may be, in a particular year, the vacancies so reserved for them shall be carried forward until the suitable Scheduled Castes or Scheduled Tribes candidate(s), as the case may be, are available. In any circumstances no vacancy reserved for the Scheduled Castes and the Scheduled Tribes candidates shall be filled by promotion from General category candidates. In exceptional cases, where in the public interest, the Appointing Authority feels that it is necessary to fill up the vacant reserved post(s) by promotion from the General category candidates on urgent temporary basis, the Appointing Authority may make a reference to the State Government and after obtaining prior approval of the State Government, they may fill up such post(s) by promoting the General category candidate(s) on urgent temporary basis clearly stating in the promotion order that the General category candidate(s) who are being promoted on urgent temporary basis against the vacant post reserved for the Scheduled Castes or Scheduled Tribes candidates, as the case may be, shall have to vacate the post as and when the candidate(s) of that category become(s) available:

Provided that there shall be no carry forward of vacancies in posts or class/category/group of posts in any cadre or service to which promotions are made on the basis of merit alone, under these rules.”

3. Substitution of rule 8-A.- The existing rule 8-A of the said rules shall be substituted by the following, namely:-

"8-A. Reservation of vacancies for the Backward Classes and More Backward Classes.- Reservation of vacancies for the Backward Classes and More Backward Classes shall be in accordance with the provisions of law in force at the time of direct recruitment. In the event of non-availability of eligible and suitable candidates amongst Backward Classes and More Backward Classes in a particular year, the vacancies so reserved for them shall be filled in accordance with the normal procedure."

4. Substitution of rule 8-B.- The existing rule 8-B of the said rules shall be substituted by the following, namely:-

"8-B. Reservation of vacancies for women.- Reservation of vacancies for women candidates shall be 30% category wise in the direct recruitment, out of which one third shall be for widows and divorced women candidates in the ratio of 80:20. In the event of non-availability of eligible and suitable candidates, either in widow or in divorcee, in a particular year, the vacancies may first be filled by interchange, i.e. vacancies reserved for widows to the divorcees or vice versa. In the event of non-availability of sufficient widow and divorcee candidates, the unfilled vacancies, shall be filled by other women of the same category and in the event of non-availability of eligible and suitable women candidates, the vacancies, so reserved for them shall be filled up by male candidates of the category for which vacancy is reserved. The vacancy, so reserved for women candidates shall not be carried forward to the subsequent year. The reservation for women including widows and divorcee women shall be treated as horizontal reservation, within the category, i.e. even the women selected in general merit of the category shall first be adjusted against the women quota.

Explanation: In the case of widow, she will have to furnish a certificate of death of her husband from the Competent Authority and in case of divorcee she will have to furnish the proof of divorce."

5. Substitution of rule 8-C.- The existing rule 8-C of the said rules shall be substituted by the following, namely:-

"8-C. Reservation of vacancies for Persons with Benchmark Disabilities.- Reservation of vacancies for Persons with Benchmark Disabilities shall be in accordance with

the provisions of the Rights of Persons with Disabilities Act, 2016 (Central Act No. 49 of 2016) and rules made thereunder."

6. Insertion of new rule 8-D.- After the rule 8-C, so substituted and before the existing rule 9 of the said rules, the following new rule 8-D shall be inserted, namely:-

"8-D. Reservation of vacancies for Economically Weaker Sections.- Reservation of vacancies for the Economically Weaker Sections shall be 10% in direct recruitment in addition to the existing reservation. In the event of non-availability of eligible and suitable candidate amongst Economically Weaker Sections in a particular year, the vacancies so reserved for them shall be filled in accordance with the normal procedure.

Explanation: For the purpose of this rule '**Economically Weaker Sections**' shall be the persons who are bonafide resident of Rajasthan and not covered under the existing scheme of reservation for the Scheduled Castes, the Scheduled Tribes, the Backward Classes, the More Backward Classes and whose family has gross annual income below rupees 8.00 lakh. Family for this purpose will include the person who seeks benefit of reservation, his/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years. The income shall include income from all sources i.e. salary, agriculture, business, profession etc. and it will be income for the financial year prior to the year of application."

7. Substitution of rule 11.- The existing rule 11 of the said rules shall be substituted by the following, namely:-

"11 Age.- A candidate for direct recruitment to any post must have attained the age of 18 years and must not have attained the age of 40 years, on the first day of January, next following the last date fixed for receipt of applications:

Provided that,-

- (i) the upper age limit mentioned above shall be relaxed by,-
 - (a) 5 years in the case of male candidates belonging to the Scheduled Castes, Scheduled Tribes, Backward Classes and More Backward Classes;
 - (b) 5 years in the case of woman candidates belonging to General category and Economically Weaker Sections; and
 - (c) 10 years in the case of woman candidates belonging to the Scheduled Castes, Scheduled Tribes, Backward classes and More Backward Classes;
- (ii) the upper age limit mentioned above shall not apply in the case of an ex-prisoner who had served under the Government on a substantive basis on any post before his conviction and was eligible for appointment under these rules;
- (iii) the upper age limit mentioned above shall be relaxed by a period equal to the term of imprisonment served in the case of an ex-prisoner who was not overage before his conviction and was eligible for appointment under these rules;
- (iv) the upper age limit mentioned above shall be relaxed by a period equal to the service rendered in the National Cadet Corps in the case of Cadet Instructors, if the resultant age does not exceed the prescribed maximum age limit by more than three years, they shall be deemed to be within the prescribed age limit;
- (v) the persons appointed temporarily to a post in the service shall be deemed to be within the age limit if they were within the age limit when they were initially appointed even though they have crossed the age limit when they appear finally before the Commission, Board or Appointing Authority, as the case may be, and shall be allowed upto two chances had they been eligible as such at the time of their initial appointment;
- (vi) the released Emergency Commissioned Officers and Short Service Commissioned officers after released from the Army shall be deemed to be within the age-limit

even though they have crossed the age-limit when they appear before the Commission or Selection Committee had they been eligible as such at the time of their joining the commission in the Army;

- (vii) the upper age limit for reservist namely the defense personnel transferred to the reserved and the Ex-service personnel shall be 50 years;
- (viii) there shall be no upper age-limit in the case of the widows and divorced women.

Explanation: In the case of a widow, she will have to furnish a certificate of death of her husband from the Competent Authority and in case of a divorcee she will have to furnish the proof of divorce; and

- (ix) if a candidate would have been entitled in respect of his/her age for direct recruitment in any year in which no such recruitment was held, he/she shall be deemed to be eligible in the next following recruitment, if he/she is not overage by more than 3 years."

8. Amendment of Schedule.- In Schedule appended to the said rules, under head II. Technical Offices,-

- (i) the existing serial numbers 1 to 5 and entries thereto shall be substituted by the following, namely:-

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1.	Chief Engineer	100% by Promotion	Addl. Chief Engineer	-	-	-
1-A.	Addl. Chief Engineer	100% by Promotion	Superintending Engineer (Civil/Electrical/Mechanical/Solid Waste Management)	-	-	-
2.	Superintending Engineer (Civil)	100% by Promotion	Executive Engineer(Civil)	5 years experience as Executive Engineer (Civil)	-	-
2-A.	Superintending Engineer (Electrical)	100% by Promotion	Executive Engineer (Electrical)	5 years experience as Executive Engineer (Electrical)	-	-
2-B.	Superintending Engineer (Mechanical)	100% by Promotion	Executive Engineer (Mechanical)	5 years experience as Executive Engineer (Mechanical)	-	-
3.	Executive Engineer (Civil)	100% by Promotion	Assistant Engineer(Civil)	B.E. (Civil) from University established by law in India or qualifications declared equivalent by Govt. with 5 years experience as Assistant Engineer (Civil) OR Diploma from recognized	-	-

				institution with 15 years experience as Assistant Engineer (Civil)		
3-A.	Executive Engineer (Electrical)	100% by Promotion	Assistant Engineer (Electrical)	B.E. (Electrical) from University established by law in India or qualifications declared equivalent by Govt. with 5 years experience as Assistant Engineers (Electrical) or Diploma from recognized institution with 15 years experience as Assistant Engineer (Electrical)	-	-
3-B.	Executive Engineer (Mechanical)	100% by Promotion	Assistant Engineer (Mechanical)	B.E. (Mechanical) from University established by law in India or qualifications declared equivalent by Govt. with 5 years experience as Assistant Engineer (Mechanical) or Diploma holder from recognized institution with 15 years experience as Assistant Engineer (Mechanical)	-	-
4.	Assistant Engineer (Civil)	50% by Direct Recruitment (i)30% by Promotion from Junior Engineer (Civil) (ii) Diploma Holder, 20% by Promotion from Junior Engineer (Civil) Degree Holder	(i) Junior Engineer (Civil) Diploma Holder (ii) Junior Engineer (Civil) Degree Holder	B.E. (Civil) from University established by law in India or qualifications declared equivalent by Govt. with 3 years experience as Junior Engineer (Civil) OR Diploma in	B.E. (Civil) from a University established by law in India or qualifications declared equivalent thereto by the Government.	-

				(Civil) Engineering from a recognized institution with 10 years experience as Junior Engineer (Civil)		
4-A.	Assistant Engineer (Electrical)	50% by Direct Recruitment (i) 30% by Promotion from Junior Engineer (Electrical) (ii) Diploma Holder, 20% by Promotion from Junior Engineer (Electrical) Degree Holder	(i) Junior Engineer (Electrical) Diploma Holder (ii) Junior Engineer (Electrical) Degree Holder	B.E. (Electrical) from University established by law in India or qualifications declared equivalent by Govt. with 3 years experience as Junior Engineer (Electrical) OR Diploma in (Electrical) Engi neering from a recognized institution with 10 years experience as Junior Engineer (Electrical)	B.E. (Electrical) from a University established by law in India or qualifications declared equivalent thereto by the Government.	-
4-B.	Assistant Engineer (Mechanical)	50% by Direct Recruitment (i) 30% by Promotion from Junior Engineer (Mechanical) (ii) Diploma Holder, 20% by Promotion from Junior Engineer (Mechanical) Degree Holder	(i) Junior Engineer (Mechanical) Diploma Holder (ii) Junior Engineer (Mechanical) Degree Holder	B.E. (Mechanical) from University established by law in India or qualifications declared equivalent by Govt. with 3 years experience as Junior Engineer (Mechanical) or Diploma in (Mechanical) Engineering from a recognized institution with 10 years experience as Junior Engineer (Mechanical)	B.E. (Mechanical) from a University established by law in India or qualifications declared equivalent thereto by the Government.	-

4-C.	Assistant Engineer (Solid Waste Management)	50% by Direct Recruitment 50% by Promotion	Junior Engineer (Solid Waste Management)	Master's Degree in Environmental Engineering after bachelor's degree either in Bio-Techonolgy or Chemical or Civil or Mining or Environmental or Textile Engineering from a University established by law in India or foreign qualification recognized or equivalent thereto. with 3 years experience as Junior Engineer (Solid Waster Management)	Master's Degree in Environmental Engineering after bachelor's degree either in Bio Techonolgy or Chemical or Civil or Mining or Environmental or Textile Engineering from a University established by law in India or foreign qualification recognized or equivalent thereto.	-
5.	Assistant Town Planner	75 % by Direct Recruitment 25% by Promotion	Town Planning Assistant	10 Year's Experience on the Post of Town Planning Assistant. with 1. Bachelor of Planning or Bachelor of Technology in Planning from a recognized university or Institute established by law in India. OR 2. Degree in Architecture from a university established by law in India or qualification recognized as equivalent there to by the Government. OR 3. Post Graduate Degree in Geography/	Post Graduate Degree in Urban/ City/ Regional Planning or M.Tech in Planning or M.Plan. (Urban/Regional/ Traffic & Transport/ Environment/ Housing/ Infrastructure) or equivalent making the holder eligible for Associate Membership of the Institute of Town Planners, India. OR Bachelor's Degree in Planning/ Architecture/ /Civil Engineering from a recognized Institute/ University with	

				<p>Economics /Sociology of a university established by law in India or qualification recognized as equivalent there to by the Government.</p> <p>with</p> <p>Post Graduate Degree in Remote Sensing & Geo-informatics degree of a university established by law in India or qualification recognized as equivalent there to by the Government.</p>	<p>2 years experience in the field of Town Planning under a qualified Town Planner/ Organization</p> <p>OR</p> <p>Associate Membership of Institute of Town Planners, India.</p>	
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(ii) the existing serial number 11 and entries thereto shall be substituted by the following, namely:-

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11.	Assistant Accounts Officer Grade I	100% By Promotion	Assistant Accounts Officer Grade II	5 years experience as Assistant Accounts Officer Grade II	-	-
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By Order of the Governor,
 Ujjwal Rathore ,
Director cum Joint Secretary to the Government.

Government Central Press, Jaipur